

Shri Goray: I would like to have one or two clarifications made because this gentleman who has written this article, namely, Shri Qudratullah Shahab, is the Secretary to General Ayub Khan and he has in his article apparently quoted General Ayub Khan. There he says, "We cannot believe Indian intentions so long as India has three times the army that we have." Then he said, "Many times, at least twice, India had concentrated troops when there was no reason to concentrate troops on our border." In Pakistan there is no Parliament. Here there is a Parliament. There General Ayub Khan's words are quoted and are broadcast throughout the country. Here we do not know as to what happened between the hon. Prime Minister of India and the President of Pakistan. So, shall we not know what the hon. Prime Minister said?

Shri Jawaharlal Nehru: I have said so. The Secretary was not present.

Mr. Deputy-Speaker: It is clear it is correct that from what the Secretary has quoted it appears as if he is quoting General Ayub Khan. But whatever General Ayub Khan might say or whether it is correct quotation or not by the Secretary, how is our Government responsible for it? How can we ask them to contradict each and everything? Now this statement has been made that by and large 75 per cent of it is incorrect, in so far as it refers to what our hon. Prime Minister said at that time.

Shri Hem Barua (Gauhati): Was the Secretary, who has written the article, present there?

Mr. Deputy-Speaker: He was not present. That has been stated. I withhold my consent to this.

11.19 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, on behalf of Shri Karmarkar, I beg to lay on the Table a copy of corrigendum to the Annual Report of the All India Institute of Medical Sciences for the year 1958-59 laid on the Table on the 2nd September, 1959. [Placed in Library, See No LT-1630/59]

IMPORTS INTO AND EXPORTS FROM RAJASTHAN OF FOODGRAINS

Shri A. M. Thomas: Sir, I beg to lay on the Table copy of a statement showing imports into and exports from Rajasthan of principal foodgrains by rail and river. [Placed in Library, See No LT-1631/59]

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES

Pandit Thakur Das Bhargava (His-sar): Sir, I beg to lay on the Table the Minutes of the sittings (Fourteenth and Fifteenth) of the Committee on Government Assurances held during the Eighth Session.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 182 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Travancore-Cochin Vehicles Taxation (Amendment and Validation) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 9th September, 1959, and transmitted to the

Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills, passed by the Houses of Parliament during the current Session and assented to by the President, since a report was last made to the House on the 31st August, 1959:—

1. The Appropriation (No 4) Bill, 1959.
2. The Appropriation (No. 5) Bill, 1959
- 3 The Appropriation (No 6) Bill, 1959
4. The Central Excises and Salt (Amendment) Bill. 1959

11.20 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

PAK PROTEST TO SECURITY COUNCIL

Shri S. M. Banerjee (Kanpur) Sir, under rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported Pakistani protest to U.N. Security Council over the contemplated extension of the jurisdiction of the Supreme Court and the Election Commission of India to Jammu and Kashmir State."

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I do not know, Sir, what I am supposed to say about normal routine protests that Pakistan makes from time to time. There is no virtue in these protests. There is no basis for them, as the House very well knows.

Shri S. M. Banerjee: May I only submit for your information what the papers say on this, from which it will be clear. I shall just read this:

"Action of this nature on the part of India, said a letter from Pakistan's deputy resident representative to the President of the Council, 'constitutes a contravention of the basic principles of the decisions of the Security Council, particularly those contained in its resolutions of March 30, 1951, and January 24, 1957, which lay down that the final disposition of the State of Jammu and Kashmir shall be made through the democratic method of a free and impartial plebiscite'."

So my submission is this I wanted to know whether it is correct that they have protested and whether we have made it clear to the United Nations that the paramountcy of the Constitution will be maintained, whether we have categorically stated that, and that no interference by any foreign agency will be tolerated.

Shri Jawaharlal Nehru: This has been repeatedly referred to in the United Nations and Pakistan has repeatedly raised such objections in a routine manner. This has been the history of a few years past. There is nothing new in it. And we attach no importance to it. We carry on as we think we should.

PURCHASE OF SEA HAWK JETS

Mr. Deputy-Speaker: There is another Calling Attention Notice by Shri Uma Charan Patnaik. Under Rule 197(3) not more than one Calling Attention Notice can be admitted for the same sitting. But today being the last day of this session, a second notice has been put down. The statement in respect of that may be laid on the Table in accordance with Direction No. 47A. The statement will be laid on the Table by the Honourable Deputy Minister of Defence.

That statement will be laid on the Table.